

By Registered A.D.

Desp. No : _____

Jud-I

Dt : _____

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Received 10/10/86
C.J. 10/10/86
P. Shrivastava

Faridkot House
Copernicus Marg
NEW DELHI - 1.

To,

OB. 3.10.86

The Deputy Registrar,
Central Administrative Tribunal,
Allahabad Bench,
23-A, Thorn Hill Road, A
ALLAHABAD - 211001

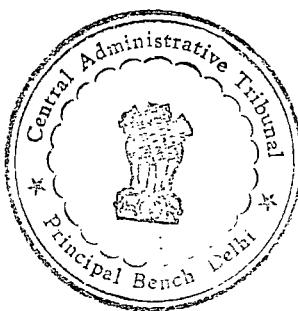
SUB :- Application filed in the Principal Bench
at Delhi under Section 19 of the Admini-
strative Tribunals Act, 1985.
Transfer of records of Application No. OA 730/86
to Allahabad Bench
Title of the case : Om Parkash Sharma v/s U.O.G

X
Sir,

I am directed to say that in terms of Section 25 of the
Administrative Tribunals Act, 1985, the Hon'ble Chairman has
ordered the transfer of the case mentioned above to Allahabad
Bench as the case falls within the territorial
jurisdiction of that Bench for hearing and disposal accord-
ing to law. Accordingly, the records of this case is being
transmitted to that Bench for necessary action at their end. A copy of order
~~dt. 12.9.86 is also enclosed.~~

The application fee of Rs.50/- has ~~been~~ been received
in the Principal Bench.

Please acknowledge the receipt.



Yours faithfully,

H.M. 61x186
(ANIL SRIVASTAVA)
SECTION OFFICER (Jud-I)

for REGISTRAR

Enclos : Seven sets of application along with other documents.

Copy to : Shri Om Parkash Sharma, B2/24, Janakpuri, New Delhi, with the
direction that he may appear before the Allahabad Bench on
4.11.86

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

REGN. NO: DA 730/86

Shri Om Prakash Sharma *** APPLICANT

VERSUS

Union of India & Ors *** RESPONDENTS

19.9.86

Shri R.L. Sethi for the petitioner.

This is a matter falling within the jurisdiction of the Central Administrative Tribunal, Allahabad. The order passed by the IV th Upper Civil Judge, Meerut is being questioned. The claim of the petitioner is that that court had no jurisdiction to dispose of the matter and should have transferred it under Section 29 of the Administrative Tribunals Act, 1985 to the Central Administrative Tribunal. The Allahabad Bench of the Tribunal has jurisdiction over Meerut. I see no reason to entertain this petition in the Principal Bench. However, as the petitioner is entitled to file the matter here in the Principal Bench, the filing is proper. But since there are no grounds to transfer the matter, to the principal Bench, ~~as~~ ~~the~~ the papers may be transmitted to the Allahabad Bench of the Tribunal. Petitioner to appear before the Administrative Tribunal at Allahabad Bench on

4.11.1986.

Sd/x

(K. Madhava Reddy)
CHAIRMAN

19.9.86



ATTESTED TRUE COPY
Dated.....

ANU. M. V. S. RAO
Joint Secretary
Central Administrative Tribunal
Principal Bench, Allahabad
No. 100